



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ५, अंक ४९(५)

गुरुवार, डिसेंबर २६, २०१९/पौष ५, शके १९४१

[पृष्ठे २, किंमत : रुपये २७.००]

असाधारण क्रमांक १०४

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Land Revenue Code (Amendment) Act, 2019 (Mah. Act No. XXXIV of 2019), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

RAJENDRA G. BHAGWAT,
Secretary (Legislation) to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XXXIV OF 2019.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 26th December 2019).

An Act further to amend the Maharashtra Land Revenue Code, 1966.

WHEREAS, both Houses of the State Legislature were not in session ;

AND WHEREAS, the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate action further to amend the Maharashtra Land Revenue Code, 1966, for the purposes hereinafter appearing; and therefore, Mah. Ord. XXXIV of 2019. promulgated the Maharashtra Land Revenue Code (Amendment) Ordinance, 2019 on the 16th September 2019 ;

AND WHEREAS, it is expedient to replace the said Ordinance, by an Act of the State Legislature; it is hereby enacted in the Seventieth Year of the republic of India as follows :—

(१)

Short title and commencement. **1.** (1) This Act may be called the Maharashtra Land Revenue Code (Amendment) Act, 2019.

(2) It shall be deemed to have come into force on the 16th September 2019.

Amendment of section 48 of Mah. XLI of 1966. **2.** In section 48 of the Maharashtra Land Revenue Code, 1966 (hereinafter referred to as “the said Code”) in sub-section (8), in clause (1), the words “not below the rank of Tahsildar” shall be deleted. Mah. XLI of 1966.

Repeal of Mah. Ord. XXIV of 2019 and saving. **3.** (1) The Maharashtra Land Revenue Code (Amendment) Ordinance, 2019, is hereby repealed. Mah. Ord. XXIV of 2019.

(2) Notwithstanding such repeal, anything done or any action taken (including any notification or order issued) under the corresponding provisions of the said Code, as amended by the said Ordinance, shall be deemed to have been done, taken or, as the case may be, issued under the corresponding provisions of the said Code, as amended by this Act.